

(v) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on, the 14th December, 1956, agreed without any amendment to the Road Transport Corporations (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 8th December, 1956."

(vi) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th December, 1956, agreed without any amendment to the Women's and Children's Institutions (Licensing) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 7th December, 1956."

BUSINESS ADVISORY COMMITTEE

FORTY-SIXTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):

I beg to move:

"That this House agrees with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 13th December, 1956."

Mr. Speaker: Motion moved:

"That this House agrees with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 13th December, 1956."

Shri Kamath (Hoshangabad): I have two points to submit with regard to this report. One is a particular point and the other a general one.

The particular point refers to items 5 and 6. Paragraph 3 of the report says:

"The Committee recommend that items Nos. 5 and 6 be taken up for consideration in the House

between 6 P.M. and 7 P.M. on any working day."

The committee has decided that one hour should be allotted to each of these two items. I would have been happy if these two items would have been taken up in the normal course of the day, i.e. before 6 o'clock. I would request that the above decision of the Business Advisory Committee may be changed by the House, so that these matters may be discussed in a more normal atmosphere and not after 6 o'clock when the House sits overtime.

The other matter is this. This is perhaps the last but one report of the Business Advisory Committee and the House has still before it, I believe, certain Bills which have been passed by the Rajya Sabha and transmitted to this House. I want to know from you the constitutional position in respect of those Bills which have been passed by the Rajya Sabha and transmitted to this House, but which are not passed by this House before it is prorogued, and dissolved early in April. In the next session, there will not be much time left, except for passing vote on account. I should like to know, therefore, whether those Bills will lapse. I believe under article 107 or 108, those Bills will lapse unless the House passed them before April. I would request you to see that all the important Bills—discarding minor Bills—passed by the Rajya Sabha may be taken up here before the House is prorogued in this session itself. The next session will be just a lame duck session—the Government have made it lame—and there will be no time.

Shri T. B. Vittal Rao (Khammam): May I make a statement regarding the motion for the appointment of a high power commission to examine the problem of safety in coal mines? I request that it may be taken up tomorrow or day after tomorrow. It was admitted in the last session itself in the beginning, but could not be taken up for want of time. This was subsequently admitted this session in the beginning. We are now in the fog end; it may be fixed for tomorrow or day after tomorrow.

[Shri Kamath]

Mr. Speaker: Article 107 of the Constitution says, so far as Bills are concerned, that

"(4) A Bill pending in the Council of States which has not been passed by the House of the People shall not lapse on a dissolution of the House of the People.

(5) A Bill which is pending in the House of the People, or which having been passed by the House of the People is pending in the Council of States, shall, subject to the provisions of article 108, lapse on a dissolution of the House of the People."

Therefore, so far as Bills passed by the Rajya Sabha and transmitted to this House and laid on the Table are concerned, this House is seized of those Bills and must pass them; otherwise, those Bill shall lapse after dissolution of this House. Therefore, one of two things should be done. Whichever Bills they want to pass, it is for the Government to see that those Bills are given priority here and passed. Whichever Bills they do not want to pass now, they may not bring those Bills from that House and lay them on the Table of this House. So, it is for the Government to take the necessary steps.

So far as providing time for items 5 and 6 in the Business Advisory Committee's report before 6 o'clock is concerned, it largely depends on the time at our disposal. If we get through the other business early enough, I shall try to push these two items a little earlier and take them immediately after the regular business fixed for each day.

Regarding the point raised by Mr. Vittal Rao, we will certainly bring it up during the course of this week.

Shri Biren Dutt (Tripura West): So far as the Territorial Councils Bill is concerned, no mention has been made of the time.

Mr. Speaker: The hon. Member is not the sponsor of that Bill. This is not the occasion when every Bill can be talked about. I have got a specific motion before me. I cannot force the Government to bring any particular Bill before the House. That is my limitation and the limitation of the House also. Taking into account the circumstances, the Government may bring forward any particular Bill I am not going to agree to further time being spent on matters over which I have, and the House has, no jurisdiction.

The question is:

"That this House agrees with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 13th December, 1956."

The motion was adopted.

CENTRAL EXCISES AND SALT (SECOND AMENDMENT) BILL*

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944."

Shri Kamath (Hoshangabad): You will be pleased to see that this is a very important Bill relating to taxation. I need not impress upon you the importance of the Bill, and the need for the House to consider this matter very fully. If you would kindly see the statement of Objects and Reasons, you will find that it practically abrogates the powers of Parliament completely. Parliament is going in to recess and Government is taking very abnormal and extraordinary powers to itself. I would, therefore, request you to see that this Bill gets a whole day for discussion, if possible. The Business

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